

81

**COMMITTEE ON
GOVERNMENT ASSURANCES
(2017-2018)**

**SIXTEENTH LOK SABHA
EIGHTY-FIRST REPORT**

**REQUESTS FOR DROPPING OF
ASSURANCES
(ACCEDED TO)**

(Presented to Lok Sabha on 9 August, 2018)



**LOK SABHA SECRETARIAT
NEW DELHI**

August, 2018/Shrawana, 1940 (Saka)

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ASSURANCES
(2017-2018)

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LOK SABHA SECRETARIAT
NEW DELHI

August, 2018/Shrawana, 1940 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2017-2018)

Dr. Ramesh Pokhriyal “Nishank” — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Anto Antony
4. Shri Tariq Anwar
5. Prof. (Dr.) Sugata Bose
6. Shri Naranbhai Bhikhhabhai Kachhadiya
7. Shri E.T. Mohammed Basheer**
8. Shri Bahadur Singh Koli
9. Shri Prahlad Singh Patel
10. Shri A.T. Nana Patil
11. Shri C.R. Patil
12. Shri Sunil Kumar Singh
13. Shri K.C. Venugopal
14. Shri S. R. Vijayakumar
15. Vacant

SECRETARIAT

1. Shri U.B.S. Negi	—	<i>Joint Secretary</i>
2. Shri P.C. Tripathy	—	<i>Director</i>
3. Shri S.L. Singh	—	<i>Deputy Secretary</i>

* The Committee has been re-constituted *w.e.f.* 01 September, 2017 *vide* Para No. 5800 of Lok Sabha Bulletin Part-II dated 18 September, 2017.
** Nominated to the Committee *vide* Para No. 6261 of Lok Sabha Bulletin Part-II dated 08 January, 2018 *vice* Shri P.K. Kunhalikutty resigned on 02 January, 2018.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2017-18), having been authorized by the Committee to submit the Report on their behalf, present this Eighty-first Report (16th Lok Sabha) of the Committee on Government Assurances.

2. The Committee at their sitting held on 24 January, 2018 *inter alia* considered Memoranda Nos. 02 to 16 containing requests received from the Ministries/ Departments for dropping of pending Assurances and decided to drop 04 Assurances.

3. At their sitting held on 08 August, 2018 the Committee considered and adopted their Eighty-first Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;
08 August, 2018
17 Shravana, 1940 (Saka)

DR. RAMESH POKHRIYAL “NISHANK”,
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult to implement the Assurance on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop the Assurance or otherwise.

2. The Committee on Government Assurances (2017-18) considered Fifteen Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 24 January, 2018.

3. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the following four Assurances:—

Sl. No.	SQ/USQ No. & Date	Ministry/Department	Subject
1.	USQ No. 2417 dated 01.08.2016	Commerce and Industry (Department of Commerce)	Agricultural Trade with Foreign Countries (Appendix-II)
2.	USQ No. 3376 dated 22.12.2008	Communications & Information Technology (Department of Telecommunication)	Telephone Facilities in Villages (Appendix-III)
3.	USQ No. 1024 dated 30.07.2010	Finance (Department of Economic Affairs)	Draft Audit Bill (Appendix-IV)
4.	USQ No. 124 dated 26.02.2008	Social Justice and Empowerment	Educational Upliftment of SC/ST (Appendix-V)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above-mentioned 04 Assurances are given in Appendices-II to V.

5. The Minutes of the sitting of the Committee, dated 24 January, 2018 are given in Appendix-VI.

NEW DELHI;
08 August, 2018
17 Shravana, 1940 (Saka)

DR. RAMESH POKHRIYAL "NISHANK",
Chairperson,
Committee on Government Assurances.

APPENDIX I

STATEMENT SHOWING SUMMARY OF REQUESTS RECEIVED FROM VARIOUS MINISTRIES/DEPARTMENTS REGARDING DROPPING OF ASSURANCES

Sl. No.	Memo No.	Question/Discus- sion References	Ministry/Dept.	Department	Brief Subject
1	2	3	4	5	6
1.	2	USQ No. 3414 dated 06.12.2016	Agriculture and Farmers Welfare	Department of Agriculture & Cooperation and Farmers Welfare	Farm Machinery Training and Testing Institutes
2.	3	USQ No. 2752 dated 02.08.2016	Agriculture and Farmers Welfare	Department of Agriculture & Cooperation and Farmers Welfare	Farm Machinery Training and Testing Institutes
3.	4	USQ No. 2417 dated 01.08.2016	Commerce and Industry	Department of Commerce	Agricultural Trade with Foreign Countries
4.	5	USQ No. 1927 dated 31.07.2015	Commerce and Industry	Department of Commerce	Ordinance for Restricting Extension of Tea Garden
5.	6	USQ No. 3376 dated 22.12.2008	Communications & Information Technology	Department of Telecommuni- cation	Telephone Facilities in Villages
6.	7	USQ No. 1024 dated 30.07.2010	Finance	Department of Economic Affairs	Draft Audit Bill
7.	8	USQ No. 7072 dated 18.05.2012	Health and Family Welfare	Department of Health Research	Transfer of ICMR Land
8.	9	USQ No. 2745 dated 19.03.2008	Health and Family Welfare	Department of Health of Family Welfare	National Tobacco Control Programme
9.	10	USQ No. 1004 dated 28.11.2006 USQ No. 3293 dated 16.03.2011 USQ No. 1393 dated 14.08.2013	Human Resource Development	Department of Higher Education	Implementation of Reservation Policy Reservation in Unaided Private Educational Institutions Reservation to OBCs in Private Unaided Institutions
10.	11	USQ No. 4164 dated 19.02.2014	Law and Justice	Legislative Department	Law of Torts

1	2	3	4	5	6
11.	12	USQ No. 939 dated 16.07.2014	Micro, Small and Medium Enterprises	Rapid Incubation Programme	
12.	13	SQ No. 192 dated 11.03.2013	Road Transport and Highways	Quality of Roads	
13.	14	USQ No. 1849 dated 09.03.2010	Road Transport and Highways	Enactment of New Road Transport Act	
14.	15	USQ No. 124 dated 26.02.2008	Social Justice and Empowerment	Educational Upliftment of SC/ST	
15.	16	USQ No. 1792 dated 27.07.2016	Urban Development	Satellite Towns	

APPENDIXII

MEMORANDUM NO. 4

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2417 dated 01.08.2016 regarding "Agricultural Trade with Foreign Countries"

On 01 August, 2016, Dr. K. Gopal, M.P., addressed an Unstarred Question No. 2417 to the Minister of Commerce and Industry. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry (Department of Commerce) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Commerce and Industry (Department of Commerce) *vide* O.M.F. No. 7/21/2016-EP(Agri.IV) dated 28 April 2017 have requested to drop the Assurance on the following grounds:—

"That gaining market access for Indian agricultural products in foreign markets is a long drawn out process which, in some cases, may take years to complete. Also, the final decision in these matters rests with the Governments of the respective partner countries and not with the Government of India. This Department had provided status of ongoing efforts to gain market access for different products in different countries, which should not be treated as an Assurance on the part of the Government of India. It is also submitted that this Department's reply to a very similar Rajya Sabha Unstarred Question 1842 dated 03.08.2016 was initially treated as an Assurance. However, the Committee on Government Assurances, Rajya Sabha, considered our request and decided to not to treat that reply as an Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State (I/C) for Commerce and Industry, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated : 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY

LOK SABHA UNSTARRED QUESTION NO. 2417
ANSWERED ON 1.8.2016

Agricultural Trade with Foreign Countries

2417. DR. K. GOPAL:

Will the Minister of COMMERCE & INDUSTRY be pleased to state:

- (a) whether India is presently targeting markets in Australia, South Africa and South Korea for mangoes and if so, the details thereof;
- (b) whether the Government is also looking at the United States, Japan and Vietnam for the export of grapes, while China for rice, fruits and vegetables and if so, the details thereof;
- (c) whether the country's agri-exports fell to Rs. 95,744 crore during April-February of 2015-16 fiscal from Rs. 1,20,316 crore in the year ago period; and
- (d) if so, the reasons therefor along with the corrective measures taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN):
(a) Yes, madam. Some varieties of mangoes from northern India are already being exported to Australia. In order to boost export of other varieties, the matter was pursued with the concerned Australian authorities to consider different varieties and other mitigation measures of Hot Water Treatment and Irradiation. In this regard, a delegation visited India in the month of June 2016 to verify and certify three irradiation facilities for export of irradiated mangoes from the western and southern parts of India. Approval for certification of these facilities is under process.

In case of South Africa, the market access efforts are continuing. The National Plant Protection Organization (NPPO), Ministry of Agriculture & Farmers Welfare, has sent the required information to the South African Authorities and the response from them is awaited. The matter is being pursued through the Indian High Commission in South Africa to receive the final import requirement.

In case of South Korea, market access has been gained on 7th June, 2016. South Korean Quarantine Inspector has arrived in India on 11th July, 2016 for on-site pre-clearance programme at VHT facility at Saharanpur, Uttar Pradesh, for export of mangoes to South Korea.

(b) Yes, madam. For export of grapes, the finalization of import risk analysis is awaited from the USA. In case of Japan and Vietnam, the import risk analysis with post-harvest mitigation measures is yet to be finalized by them. The matter is being pursued through the Indian Embassies in the respective countries.

As for China, India has already submitted priority list for market access of 5 fruits and vegetables to AQSIQ, China, as per their request for providing the priority list. Out of 5 products submitted in the priority list, the finalization of protocol for okra is in the final stage and is pending with AQSIQ, China.

(c) India's export of Agricultural & Allied Products, during the period April 2015 - February 2016, was Rs. 1,43,802.55 crore as compared to Rs. 1,68,918.94 crore over the same period in the previous financial year.

(d) The primary reasons for decline are: low commodity prices in the international market; shrinking of global demand; high domestic prices, as compared to the international prices, which has made our exports uncompetitive; unfavourable currency rate movements as compared to the competing countries etc.

Encouraging exports of agricultural products is a continuous process. The Agricultural and Processed Food Export Development Authority (APEDA), an autonomous organisation under the Department of Commerce, provides financial assistance to the exporters through various components of its Plan Scheme *viz.* Infrastructure Development, Market Promotion, Quality Development and Transport Assistance. Besides these measures, the Ministry of Commerce & Industry has put in place various schemes namely Market Development Assistance (MDA), Market Assistance Initiative (MAI) and Merchandise Export Incentive Scheme (MEIS) etc. to provide assistance to encourage exports.

APPENDIX III

MEMORANDUM NO. 6

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3376 dated 22.12.2008 regarding "Telephone Facilities in Villages".

On 22 December, 2008, Shri Kishanbhai V. Patel, Shri Sugrib Singh and Shri Nand Kumar Sai, M.Ps., addressed an Unstarred Question No. 3376 to the Minister of Communications and Information Technology. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications and Information Technology (Department of Telecommunications) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Communications and Information Technology (Department of Telecommunications) *Vide* O.M. No. LS-11-1 (48)/2008-Policy dated 29 June, 2016 have requested to drop the Assurance on the following grounds:—

"That Village Public Telephones have been provided by BSNL in inhabited uncovered villages through ongoing USOF scheme of Villages Public Telephones (VPTs) in identified villages as per Census 2001. In this regard, it is submitted that on the request of BSNL roll-out period of village Public Telephones had been extended upto 31.03.2015. As on 30.04.2015, 5,81,183 *i.e.* 97.9% out of the 5,93,601 inhabited villages have been covered with Village Public Telephones (VPTs) under this scheme. Roll-out period for the scheme has expired. However, USOF subsidy for eligible VPTs will be paid during the agreement period *i.e.*, till 31.03.2020."

4. In view of the expiry of the roll out period of USOF supported scheme, the Ministry, with the approval of Minister of Communications and Information Technology, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI

Dated : 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS
LOK SABHA UNSTARRED QUESTION NO. 3376
ANSWERED ON 22.12.2008

Telephone Facilities in Villages

3376. SHRI KISHANBHAI V. PATEL:
SHRI SUGRIB SINGH:
SHRI NAND KUMAR SAI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of villages in the country with a population of less than 100 persons which have been provided telephone facilities during each of the last three years and the current year particularly in the remote, thickly forested and naxalite infested areas; and

(b) the number of such villages in the country still deprived of the basic telephone facilities?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI JYOTIRADITYA M. SCINDIA):
(a) Universal Service Obligation Fund (USOF) entered into an agreement with Bharat Sanchar Nigam Limited (BSNL) in November, 2004 for provision of Village Public Telephones (VPTs) in remaining 66,822 unconnected villages in the country. This excludes villages having population less than 100, laying in thick forests areas/naxalites affected areas. As on 31st October, 2008, 55,420 VPTs have been provided by BSNL.

(b) As per Census 2001 there are 60,000 inhabited villages in the country which are yet to be provided with VPT facility. These villages are likely to be provided with VPT facility in next two years.

APPENDIX IV

MEMORANDUM NO. 7

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1024 dated 30 July, 2010 regarding "Draft Audit Bill".

On 30 July, 2010 Shri Sushil Kumar Singh, M.P., addressed an Unstarred Question No. 1024 to the Minister of Finance. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and was required to be implemented by the Ministry of Finance within three months from the date of the reply. The Assurance is yet to be implemented.

3. The Ministry of Finance *vide* O.M. No. 8 (8)-B(R)/2010 dated 13 January, 2012 had requested to drop the Assurance on the following grounds:—

"That the subject-matter of the instant Assurance is one of the issues contained in the proposed draft Bill of C&AG on "Audit of Public Money and C&AG's (DPC) Act, 2010". This Ministry had furnished specific comments to C&AG on the proposed draft Bill soliciting their views/ comments for amendments to the existing C&AG Act instead of replacing it with a new Law. Accordingly, C&AG's office have sent a revised draft Bill *i.e.* C&AG's (Duties, Powers and Conditions of Services) Amendment Act, 2011, proposing therein changes/deletions in the Existing Act, The revised draft Bill is being actively examined in consultation with concerned Ministries/Departments and the State Governments. Therefore, the fulfilment of the Assurance would take considerable time."

4. The above request was not acceded to by the Committee at their sitting held on 20 July, 2012 and the Committee accordingly presented its 24th Report (15th Lok Sabha) on 04 September, 2012 *inter alia* recommending that the draft Bill Controller and Auditor General's (Duties, Powers and conditions of Services) Amendment Act 2011 be expedited.

5. However, the Ministry of Finance *vide* O.M. No. 8 (8)-(R)/2010 dated 19 Janaury, 2015 had again requested to drop the Assurance on the following grounds:—

"That the subject-matter of the instant Assurance is one of the issues contained in the proposed draft Bill of C&AG on "Audit of Public Money and C&AG'S (DPC) Act, 2010". This Ministry had furnished specific comments to C&AG on the proposed draft Bill soliciting their views/

comments for amendments to the existing C&AG Act instead of replacing it with a new Law. Accordingly, C&AG's office have send a revised draft Bill, *i.e.* C&AG's (Duties, Powers and Conditions of Services) Amendment Act, 2011, proposing then changes/deletions in the existing Act. The revised draft Bill is being actively examined in consultation with concerned Ministries/Department's and the State Governments. Therefore, the fulfilment of the Assurance would either not be feasible or would take considerable time due to impending administrative/political circumstances. It is pertinent to mention that recently, the Lok Sabha Secretariat has *vide* O.M. No. 36 report/11/2/2013-CGA, dated 13.02.2014, forwarded a copy of the 36th Report of the Committee on Government Assurances regarding dropping of the Assurance, presented on 11-02-2014. According to the said Report the Assurance relating to Lok Sabha USQ No. 5073 for 27-08-2010 the similar subject-matter *i.e.* regarding amendment of CAG (DPC) Act, 1971 has been dropped. It is reiterated that as no Assurance was given by the Ministry in the reply to the said Question, the decision for treating it as an "Assurance" may be reconsidered. It is therefore requested that this Assurance may please be deleted from the list of Assurances. The matter may kindly be placed before the Committee on Government Assurances for reconsideration in the light of the 36th Report of the Committee on Government Assurances."

6. The above request was not acceded to by the Committee at their sitting held on 21.07.2015 and the Committee accordingly presented its 21st Report (16th Lok Sabha) on 30 November, 2015 *inter alia* recommending that the revised draft Bill Controller and Auditor General's (Duties, Powers and conditions of Services) Amendment Act, 2011 may be examined and finalized without further delay and the pending Assurance be implemented at the earliest.

7. However, the Ministry of Finance *vide* O.M. No. 8 (8)(R)/2010 dated 07 June, 2016 have once requested to drop the Assurance on the following grounds:—

"That the above Assurance was in the context of the draft Bill received from the C&AG Office in June, 2010 for replacing the existing Comptroller & Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 by a new Law titled "Audit of Public Money and the C&AG's (Duties, Powers and Conditions of Service) Act, 2010, as the same was under examination. However, it was later decided, with the approval of the then Finance Minister that instead of enacting a new Legislation, the existing C&AG Act should be amended suitably to address all issues. Accordingly, a draft C&AG (DPC) Amendment Act 2011 was received in May 2011. As such, no proposal for replacing the existing C&AG Act 1971 is under consideration of the Government. Rather, an amendment proposal is under process. Decision on the same is expected to take considerable time. As per the Manual on 'Assurances', if the Department feels that is not feasible to fulfil the Assurance, it may request for

delection of the Assurance on the cogent and convincing reasons. The instant case is covered under the above guideline as the position in which the reply treated as Assurance, was given, did not exist thereafter. It is worth mentioning that, recently an Assurance regarding Rajya Sabha USQ No. 900, for 03.08.2010, relating to similar subject-matter has been deleted/dropped by Committee on Government Assurances (Rajya Sabha Secretariat) OM. No. RS-1/220/76/2010-Com.III, dated 02.05.2016."

8. In view of the above, the Ministry with the approval of the Minister of State for Finance, have requested to drop the above Assurance.

The Committee may re-consider.

NEW DELHI:

Dated : 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 1024
ANSWERED ON 30.7.2010

"Draft Audit Bill"

1024. SHRI SUSHIL KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Finance Ministry is holding back a comprehensive draft audit Bill;
- (b) if so, since when the draft was completed;
- (c) the main provisions incorporated in the Bill;
- (d) the reasons for such an inordinate delay in submitting the Bill for approval in Parliament; and
- (e) the time-frame by which the Bill is likely to be placed in Parliament?

ANSWER

THE MINISTER OF STATE FOR FINANCE (SHRI NAMO NARAIN MEENA): (a) to (e) No. Madam. A revised draft Bill seeking to replace the existing Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971 by a new law titled "Audit of Public Money and the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 2010" has been forwarded by C&AG Office in June 2010.

The main clauses of the draft Bill seek to address, *inter alia*, issues related to the changed structures and processes of governance and pattern of outflows from the public exchequer, enforcement powers required to access records and information, and timely placement of Audit reports in Parliament/State Legislatures.

The proposals in the draft Bill impacts various areas of governance and therefore a process of consultation has been initiated with concerned Ministries/Departments and State Governments, on completion of which the Bill is likely to be placed in Parliament.

APPENDIX V

MEMORANDUM NO. 15

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 124 dated 26 February, 2008 regarding "Educational upliftment of SC/ST".

On 26 February, 2008, Shri Badiga Ramakrishna, M.P., addressed an Unstarred Question No. 124 to the Minister of Human Resource Development. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Human Resource Development within three months from the date of the reply, but the Assurance remained unimplemented. (Subsequently in 2013, the Assurance was transferred to the Ministry of Social Justice and Empowerment) but the same is yet to be implemented.

3. The Ministry of Social Justice and Empowerment *vide* O.M. No. 16012/10/2008-CC dated 30 June, 2016 have requested to drop the Assurance on the following grounds:—

"That the then Chairperson of the Committee of Ministers on Dalit Affairs had submitted First Report to the then Prime Minister on 13.06.2008. The said report is classified as 'Secret'. Further the decision taken on the report has not yet been communicated to this Ministry by the Prime Minister's Office."

4. In view of the above the Ministry, with the approval of the Minister of State in the Ministry of Social Justice and Empowerment, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

Dated : 22.01.2018

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
LOK SABHA UNSTARRED QUESTION NO. 124
ANSWERED ON 26.02.2008

Educational Upliftment of SC/ST

124. SHRI BADIGA RAMAKRISHNA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a Committee of Ministers on Dalit Affairs has made some recommendations for educational upliftment of SCs/STs;
- (b) if so, the details of the major recommendations made by the Committee; and
- (c) the status of request for an annual hike of Rs. 65 lakhs per district under Sarva Shiksha Abhiyan for remedial teaching for SCs/STs submitted to Finance Ministry?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI): (a) to (c) The Sub-Group II of the Committee of Ministers of Dalit Affairs on "Education and Skill Development" had submitted its first report containing recommendations pertaining to 12 Ministries/Departments to CMDA. CMDA is yet to finalise its report. The Scheduled Tribes (STs) are not covered in the ambit of the term of reference of the CMDA.

APPENDIX VI
MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2017-2018)
(SIXTEENTH LOK SABHA)
FOURTH SITTING
(24.01.2018)

The Committee sat from 1100 hours to 1515 hours in Committee Room "C", Parliament House Annex, New Delhi.

PRESENT
Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri Tariq Anwar
4. Shri Bahadur Singh Koli
5. Shri Prahlad Singh Patel
6. Shri Sunil Kumar Singh
7. Shri S.R. Vijaykumar

SECRETARIAT

1. Shri U.B.S. Negi	—	<i>Joint Secretary</i>
2. Shri P.C. Tripathy	—	<i>Director</i>
3. Shri S.L. Singh	—	<i>Deputy Secretary</i>

*****	*****	*****	*****
*****	*****	*****	*****
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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the

Committee took up 15 Memoranda (Memorandum Nos. 02 to 16) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the dropping or otherwise of the Assurances contained in the remaining Memoranda. Thereafter, the Hon'ble Chairperson decided to drop 04 Assurances as per details given in **Annexure-I** and to pursue the remaining 11 Assurances as per details given in **Annexure-II***, for implementation by the Ministry/Department concerned.

The Committee, then adjourned.

* Not enclosed.

ANNEXURE I

STATEMENTS SHOWING ASSURANCES DROPPED BY THE COMMITTEE ON GOVERNMENT ASSURANCES (2017-18) AT THEIR SITTING HELD ON 24.01.2018.

Sl.No.	Memo No.	Question No./Discussion & Date	Ministry/Department	Brief Subject
1.	4	USQ No. 2417 dated 01.08.2016	Commerce and Industry	Agricultural Trade with Foreign Countries
2.	6	USQ No. 3376 dated 22.12.2008	Communications & Information Technology	Telephone Facilities in Villages
3.	7	USQ No. 1024 dated 30.07.2010	Finance	Draft Audit Bill
4.	15	USQ No. 124 dated 26.02.2008	Social Justice and Empowerment	Educational Upliftment of SC/ST

APPENDIX VII

MINUTES

EIGHTH SITTING

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2017-18) HELD ON 8TH AUGUST, 2018 IN CHAIRPERSON'S CHAMBER ROOM NO. 133, PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1000 hours to 1045 hours on Wednesday, 8th August, 2018.

PRESENT

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Prof. Sugata Bose
4. Shri Naran Bhai Kachhadia
5. Shri Prahlad Singh Patel

SECRETARIAT

1. Shri U.B.S. Negi — *Joint Secretary*
2. Shri P. C. Tripathy — *Director*
3. Shri S. L. Singh — *Deputy Secretary*

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following six (06) draft Reports without any amendment:

- (i) Draft 77th Report regarding "Review of pending Assurances pertaining to the Ministry of Corporate Affairs".
- (ii) Draft 78th report regarding "Review of pending Assurances pertaining to the Ministry of Coal".
- (iii) Draft 79th Report regarding "Review of pending Assurances pertaining to the Ministry of development of North Eastern Region".

- (iv) Draft 80th Report regarding “Review of pending Assurances pertaining to the Ministry of food Processing Industries”.
- (v) Draft 81st Report regarding requests for dropping of Assurances (Acceded to).
- (vi) Draft 82nd Report regarding requests for dropping of Assurances (Not acceded to).

2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee, then adjourned.

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